

(b) Dose not arise.

(c) The Tatkal reservation facility at Jamnagar has been provided in sleeper class by 9006-Up. Okha-Mumbai Central Saurashtra Mail w.e.f. 14.10.1998 and by 9005 Dn. Mumbai Central-Okha Saurashtra Mail ex. Mumbai Central to Jamnagar w.e.f. 7.12.1998.

#### Absorption of Casual Labourers

2057. SHRI N.K. PREMCHANDRAN :  
SHRIMATI MINATI SEN :

Will the Minister of RAILWAYS, be pleased to state :

(a) whether the casual labourers who worked before January 1, 1981 and subsequently retrenched and gave them opportunity to exercise option for permanent absorption in compliance with Supreme Court Order; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) and (b) The Casual Labour who had worked on the Railways prior to 1.1.1981 and were discharged due to completion of work and/or for want of further work, were given an opportunity to apply by 31.03.1987 for inclusion of their names in Supplementary Live Casual Labour Registers, in line with the judgement dated 23.02.1987 of the Hon'ble Supreme Court in Writ Petition No. 332 of 1986; and the names of those casual labourers whose applications with documentary proof were found to be genuine have been included in the said Registers. As per the extant instructions, such casual labour are to be considered for regular absorption, based on total number of days put in by them as casual labour, against future vacancies, after exhausting the post 1.1.1981 casual labour borne on Live Registers.

[Translation]

#### Change in Departing Time of Passenger Train at Jabalpur

2058. SHRI DADA BABURAO PARANJPE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Allahbad bound passenger train emanating from Itarsi arrives at Jabalpur at 3.30 p.m. and halts there for about two and half hour and departs from there at 6.50 p.m.;

(b) if so, whether the Government are considering to reschedule the departure time of the said train at 5.00 p.m.; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) 1389 Itarsi-Allahabad Passenger arrives Jabalpur at 1535 hrs. and leaves at 1805 hrs. to suit the daily office goers and commuters of Jabalpur-Katni section.

(b) No, Sir.

(c) Examined but it has not been found desirable as this is an extremely sensitive commuter train.

[English]

#### Work Orders to HSCL

2059. SHRI SUNIL KHAN : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Government have given directions to the Steel Plants regarding awarding of contract to H.S.C.L.;

(b) if so, whether the above directions have been complied by the Steel Plants;

(c) if not, the reasons therefor; and

(d) the works of Steel Plants under SAIL was got done from the private agencies and by H.S.C.L. during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (d) The information is being collected and will be laid on the Table of the Lok Sabha.

[Translation]

#### Sale of Bogus Railway Tickets

2060. SHRI JANARDAN PRASAD MISRA :  
SHRI MANIBHAI RAMJIBHAI :  
SHRI PANKAJ CHOUDHARY :  
SHRI TEJVEER SINGH :  
SHRI RAJENDRA AGNIHOTRI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the bogus rail tickets are also being sold in the country on a large scale;

(b) if so, whether any gang selling these bogus tickets has been arrested;

(c) if so, the action taken against it; and

(d) the amount of loss suffered by the railways on account of selling of such tickets during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION. (SHRI RAM NAIK) : (a) to (d) No, Sir. Regular and surprise checks are conducted by the anti-fraud squads and the Vigilance department of Railways in association with various agencies like Central Bureau of Investigation, Police and Railway Protection Force personnel. During such checks, a few instances of sale of fake/ bogus tickets have come to notice. Persons found indulging in such activities have been apprehended and handed over to the Police for prosecution. Such tickets have also been seized to avoid any loss of revenue on this account.

[English]

#### Import Licences

2061. SHRI PRASAD BABURAO TANPURE :  
SHRI S.S. OWAISI :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether SAIL, RINL and MSTC have sold their import licences;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the main findings of the inquiry;

(e) whether some officials of these companies have been found involved in the sale of import licences; and

(f) if so, the action taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (f) An independent inquiry has been conducted into the sale of Advance Import Licences (AIL) by Steel Authority of India Ltd. (SAIL), Rashtriya Ispat Nigam Ltd. (RINL) and Metal Scrap Trade Corporation Ltd. (MSTC) to ascertain the circumstances in which AIL were transacted and to suggest future course of action to be followed in sale of such licences. The inquiry report pointed out some inadequate, irregular or improper actions by SAIL, RINL and MSTC on some counts. The follow up action on the report has been initiated. The subject matter of the question, at present, is sub-judice.

12.00 hrs.

[English]

SHRI BASU DEB ACHARIA (Bankura) : Mr. Speaker, Sir, hundreds of workers are being arrested and ESMA has been imposed. . . . (Interruptions)

MR. SPEAKER : Now, we shall take up Papers to be laid on the Table.

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : Sir, Please allow me to raise a very important matter. . . . (Interruptions)

MR. SPEAKER : Shri Acharia, I will allow you later.

(Interruptions)

12.01 hrs.

#### PAPERS LAID ON THE TABLE

**Annual Reports alongwith Audited Accounts of Mishra Dhatu Nigam Ltd., Hyderabad etc. and their Working Review etc.**

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(a) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1997-98.

(ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1735/98]

(b) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 1997-98.

(ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1736/98]